

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No.124

C.P. (IB) No. 10/Chd/Hry/2023

IN THE MATTER OF:
Meghalaya Cement Ltd.

...Petitioner-Operational Creditor

Versus

RCC Infraventures Ltd.

...Respondent-Corporate Debtor

Under Section: 9, IBC 2016

Order delivered on 25.04.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Eeshan Pandey with Mr. PC Joshi
Advocates

ORDER

Heard the submissions made by the Ld. counsel for the petitioner-operational creditor. The Ld. counsel for the petitioner-operational creditor has submitted that this Adjudicating Authority (**NCLT Chandigarh Bench, Court No.II**) has initiated CIRP proceedings against the respondent-corporate debtor i.e. **RCC Infraventures Ltd.** in another Section 9 application bearing CP(IB)No. 102/2020. Therefore, Ld. counsel for the petitioner-operational creditor may advise his client to approach RP and lodge his claim. If, the CIRP is not materialized for the reason of compromise, the Section 9 applicant can move an application for revival of the Section 9 petition. The present C.P.(IB) No.

10/Chd/Hry/2023 **stands disposed of.** The case folders and connected papers may be consigned to the record room.

Sd/-

(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-

(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)